

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 158/MP/2017

Petitioners : 1. Tata Power Trading Corporation Limited.
2. Jindal India Thermal Power Limited.

Respondent : Uttar Pradesh Power Corporation Limited (UPPCL).

Subject : Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to change in law as per the terms of LoA dated 18.1.2016 read with the terms of NIT dated 22.12.2015 executed between the Petitioner No.1 and the Respondent.

Petition No. 159/MP/2017

Petitioners : 1. Tata Power Trading Corporation Limited.
2. Jindal India Thermal Power Limited.

Respondent : Brihan Mumbai Electric Supply and Transport Undertaking (BEST).

Subject : Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to change in law as per the terms of LoI dated 14.1.2016 placed by the Respondent upon the Petitioner.

Petition No. 160/MP/2017

Petitioners : 1. Tata Power Trading Corporation Limited.
2. Jindal India Thermal Power Limited.

Respondent : West Bengal State Electricity Distribution Company Limited (WBSEDCL).

Subject : Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to change in law as per the terms of LoA placed by the Respondent upon the Petitioner no.1 for supply of power from plant of Petitioner No.2 .

Date of hearing : 21.12.2017

Coram : Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Shri S. Venkatesh, Advocate, TPTCL
Ms. N. Bhattacharya, Advocate, TPTCL
Shri Vikas Maini, Advocate, TPTCL
Shri Manish Tyagi, JITPL
Shri Harinder Toor, Advocate, BEST
Ms. Kritika Sachdeva, Advocate, BEST
Shri Rajendra Dubal, BEST

Record of Proceedings

Learned counsel for the petitioners submitted that Brihan Mumbai Electric Supply and Transport Undertaking (BEST) has filed its reply in Petition No. 159/MP/2017. However, the other respondents have not filed their replies, so far, despite the Commission's directions dated 7.9.2017.

2. After hearing the learned counsel for the petitioners, the Commission directed the respondents to file their replies by 12.1.2018 with an advance copy to the petitioners, who may, file their rejoinders, if any, by 22.1.2018. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

3. The petitions shall be listed for hearing on 30.1.2018.

By order of the Commission
Sd/-
(T. Rout)
Chief (Legal)